

**Effect of Oilseeds Production on Price of Groundnut**

7968. SHRI P. NARASIMHA REEDY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware of the adverse effect on oilseeds production on account of vagaries in the price of groundnut ;

(b) whether a minimum remunerative price for groundnut will be guaranteed ; and

(c) whether the State Trading Corporation will be directed to undertake operation to support such a price ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) Yes, Sir.

(b) and (c). The price policy to be adopted for groundnut for 1971-72 season is under consideration.

**Probe into Working of District Cooperative Central Bank Ltd., Chittoor, Andhra Pradesh**

7969. SHRI P. NARASIMHA REDDY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware of the serious curtailment of credit as a consequent of the mal-functioning of the District Cooperative Central Bank Ltd., Chittoor in Andhra Pradesh ;

(b) whether the Reserve Bank has gone into its affairs and suggested steps to rectify the situation ; and

(c) if not, whether such a probe will be conducted ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI JAGANNATH PAHADIA) : (a) Credit advanced by the Chittoor, Central Cooperative Bank has been progressively decreasing from 1968-69. The bank had not been able to utilise fully the credit limits sanctioned by the Reserve Bank of India on account of heavy overdues and inadequate non-overdue cover.

(b) and (c). The Reserve Bank of India had also discussed the subject with the Managing Director Andhra Pradesh State Cooperative Bank and the Registrar of Cooperative Societies, Andhra Pradesh in January, 1971 and suggested a programme for rehabilitation for the bank. The Reserve Bank proposes to undertake a special study with a view to prepare a scheme for rehabilitation of the Bank.

12.02 hrs.

**RE : QUESTION OF PRIVILEGE**

MR. SPEAKER : The House will recall that on the 16th July, 1971, Shri S. M. Krishna had sought to raise a question of privilege based on a news report published in the Press that the Speaker of the Tamil Nadu Legislative Assembly was to make a reference to me on a question of privilege arising from certain remarks made by Shri N. Shivappa in this House on the 13th July, 1971, during the calling attention proceedings on Cauvery Waters Dispute. I had then said that when I received the communication from the Speaker, Tamil Nadu Legislative Assembly, I would place it before the House.

Subsequently, I received a letter, dated the 22nd July, 1971, from the Speaker, Tamil Nadu Legislative Assembly, in which he had *inter-alia* stated that the words "why then this hue and cry", "galata" and "hulla-gulla", reported to have been used by Shri N. Shivappa in Lok Sabha on the 13th July, 1971, "in the context of the discussion is a whole on the resolution passed by the Legislative Assembly" appeared to be "derogatory to the dignity of the Tamil Nadu Legislative Assembly and reflect on the reputation of the House so as to affect its privileges". The Speaker, Tamil Nadu Legislative Assembly, in his said letter, requested me to take such action in the matter as I might deem fit.

I have written to the Speaker, Tamil Nadu Legislative Assembly, a letter on the 29th July, 1971, informing him as follows :

"From the Lok Sabha Debates, dated the 13th July, 1971 (copy of relevant extracts enclosed) it may be seen that Shri Shivappa had used the words 'galata' and

"hulla-gulla" in respect of the Tamil Nadu Government and *not* the Tamil Nadu Legislative Assembly.

Moreover, a question of privilege would not arise in respect of anything said by a Member on the floor of the House.

In the circumstances, I am treating the matter as closed."

I also do not give my consent to the question of privilege which was sought to be raised by Shri S. M. Krishna and others against the Tamil Nadu Legislative Assembly and its speaker.

12.15 hrs.

#### MATTERS UNDER RULE 377

MR. SPEAKER : I have a number of notices and many other things. Today being the last day of this session, I am going to have. . .

SOME HON. MEMBERS : Free for all.

MR. SPEAKER : Yes, free for all, but only for those who have given these notices. As regards those who have missed this, I sympathise with them. . .

SHRI DINEN BHATTACHARYYA (Scrap-pore) : I have to raise something very important.

MR. SPEAKER : I have a number of notices from the hon. Member's party. But I think the time has gone now.

SHRI DINEN BHATTACHARYYA : I have something very important to raise.

MR. SPEAKER : Everything is important but it is a question of availability of time.

SHRI DINEN BHATTACHARYYA : I think you have permitted me. I shall finish within a very short time. I shall be very brief.

MR. SPEAKER : Why is he so impatient? When I am standing, why does he not listen? I hope he will kindly give up this habit by the time he comes for the next session.

SHRI DINEN BHATTACHARYYA : If the situation in my State changes.

MR. SPEAKER : I wish it could change at the earliest.

SHRI S. M. BANERJEE (Kanpur) : You had permitted me to raise an important matter. . .

MR. SPEAKER : Yes, I am going to mention the names of all those who have sent the notices or chits.

Yesterday, some Members had raised a certain question about the beating and insulting of a marriage party. I again looked into the papers, but I found that no calling-attention-notice had been tabled ; it came only last evening after the sitting of the House. By that time, the time allowed had already passed. But I am allowing one of those Members to raise it within just a minute or so.

Then, Shri Samar Mukherjee wants to raise something regarding the reply given by Shri K. C. Pant to certain questions. Then, there is Shri Dinen Bhattacharyya. Of course, he is already very impatient. Then, Shri Chintamani Panigrahi and Shri S. M. Banerjee are there.

SHRI G. VISWANATHAN (Wandiwash) : What about my name ?

MR. SPEAKER : Yes, his name is also there. But his point is something entirely different from these things. But he will also be given a chance.

Now, one of those hon. Members who had given me the notice regarding the beating and insulting of a marriage party may raise it now, just within one minute.

SHRI KARTIK ORAON (Lohardaga) : It has been reported that a marriage party of a Scheduled Caste was badly beaten up including the bridegroom. This is a very serious case.

AN HON. MEMBER : Where ?

SHRI KARTIK ORAON : In village Motawar of Bikaner District in Rajasthan. The police had not taken any action in that case. This is really a very serious matter.